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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.3221/2002

MA 2799/2002

New Delhi, this the 11th day of December, 2002

HON'BLE MR. JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE MR. M.P. SINGH, MEMBER (A)

Dr.(Mrs.) Sushila Kundu
W/o Dr.S.S. Kundu
R/o 1539, Sector-9, Urban Estate,
Karnal, Haryana.

... Applicant
(By Advocates: Shri K.C. Mittal with Shri Ranbir
Singh Kundu)

V E R S U S

1. Indian Council of Agricultural Research,
Krishi Bhawan, Rajendra Prasad Road,
New Delhi-110001.
Through its Director General.

2. Director,
Directorate of Wheat Research,
Agarsain Marg, Karnal,
Haryana.

3. Union of India,
Ministry of Agriculture,
Through its Chief Secretary,
Krishi Bhawan, Rajendra Prasad Road,
New Delhi-110001.

... Respondents

ORDER (ORAL)

By Justice Shri V.S. Aggarwal, Chairman :

Learned counsel for the applicant states that he does not press the present application because this Tribunal does not have the territorial jurisdiction.

2. Accordingly, we dismiss the present OA without expressing any opinion on the merits of the present case. The applicant would be at liberty to ^{take} recourse under the rules.


(M.P. SINGH)
MEMBER(A)


(V.S. AGGARWAL)
CHAIRMAN

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